

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 57/MP/2021**

<b>Subject</b>	:	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of NRLDC for control period 2014-19.
<b>Date of Hearing</b>	:	14.10.2021
<b>Coram</b>	:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Northern Regional Load Despatch Centre (NRLDC)
<b>Respondents</b>	:	Uttar Pradesh Power Corporation Limited (UPPCL) & Ors.
<b>Parties Present</b>	:	Ms. Somara Lakra, NRLDC Ms. Anisha Chopra, NRLDC Shri Gajendra Sinh. Vasava, NRLDC Shri S.E. SPA TC, UPPCL Shri Manish Garg, UPPCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of NRLDC submitted that the instant petition is filed for truing up of the performance linked incentive of 2014-19 period of NRLDC under Regulation 29 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.

3. The representative of UPPCL submitted that the Petitioner has filed the instant petition subject to adjustment after issue of the order in Petition No. 431/MP/2019, which was filed for truing up fees and charges of NRLDC for 2014-19 tariff period. The Commission issued the order in Petition No. 431/MP/2019 on 3.3.2021 and accordingly the Petitioner may have to revise the claims made in the instant petition. The Commission, accordingly, directed the Petitioner to revise the claims, if required, by 8.11.2021 with a copy to the Respondents.

4. The Commission after hearing the parties admitted the petition and directed to issue notice to the Respondents. The Respondents are directed to file their reply on affidavit by 22.11.2021 and the Petitioner to file rejoinder, if any, by 30.11.2021. The Commission further



directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time will be allowed.

5. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

**By order of the Commission**

**sd/-**

(V. Sreenivas)  
Deputy Chief (Law)

